

Cattle in Sarojini Nagar, New Delhi

5639. SHRI KAMAL NATH JHA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that about 300 milch cattle are being kept by milk sellers in the lawns of Government quarters of A, X and Y Blocks of Sarojini Nagar causing unhygienic conditions for the allottees residing in these blocks;

(b) whether it is also a fact that these cattle belong to some milk sellers who are residing in an adjoining village in that area;

(c) whether it is also a fact that twice this area was cleared by Government but these milk sellers have again settled down with cattle in this area; and

(d) if so, what are the reasons therefor and by when Government propose to shift these milk sellers from this area?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

Streamlining the Functioning of F.C.I.

5640. SHRI M. RAM GOPAL REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the Chairman of the Food Corporation of India has suggested some steps to streamline its functioning; and

(b) if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI): (a) and (b). Government and Management of the Food Corporation of India keep the

working of the Food Corporation of India under constant review in order to improve its efficiency. The Chairman, Food Corporation of India had recently discussed, with the Officers of the Corporation, the possible steps which could be taken for improving the internal functioning of the Corporation.

Participation of Business Houses in Rural Development Programme

5641. SHRI S. B. SINDAL: SHRIMATI USHA PRAKASH CHAUDHARI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether guidelines for concessions to big business houses for taking up rural development had been worked out;

(b) the names of business houses engaged in development of rural areas in the country;

(c) whether any specific areas for rural development programme by industrial houses had been identified; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BALESHWAR RAM): (a) and (b). Under section 35CC of the Income Tax Act, 1961, companies and co-operative societies are entitled to a deduction in the computation of their total income in respect of expenditure incurred by them on any programme of rural development which has been approved by the prescribed authority. Under Section 35CCA, any expenditure incurred by an assessee by way of payment to an association or institution for carrying out any approved programme of rural development will qualify for deduction in their income-tax assessments provided the association or institution is also approved by